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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 293/99

DATE OF ORDER : 19-02-1999.

Between :-

1.B.Nishita  
2.B.Babitha

... Applicants

And

1. Heard, HRDG,  
Research Centre Imarat,  
D.R.D.O., Ministry of Defence,  
Vigyana Kancha Post,  
Hyderabad-500 069.
2. The District Employment Officer,  
Rangareddy District, A.P.

... Respondents

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Counsel for the applicants : Shri P.Ragava Reddy

Counsel for the Respondents : Shri B.N.Sarma, Sr.CGSC  
Shri P.Naseem, Sr.Judicial

CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

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... 2.

O R D E R

(Per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

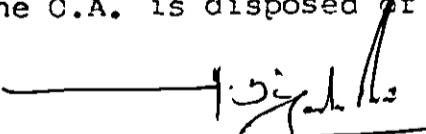
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Heard the learned counsel for the rival parties.

2. The applicants' main grievance is that they have not been permitted to appear at the examination which <sup>may</sup> ~~is to~~ be held in very near future for the post of "Technical Assistants A" in the office of Respondent No.1 on the ground that their names have not been sponsored by the Employment Exchange. It is a well settled law that no candidate should be disallowed from appearing at the interview/test merely because ~~their~~ names have not been sponsored by the Employment Exchange provided they <sup>✓</sup> ~~do~~ satisfies the basic eligibility criteria.

3. It is therefore, hereby directed that the Respondent No.1 shall allow the applicants to appear at the interview/examination irrespective of the fact whether or not they have been sponsored by the Employment Exchange provided they (applicants) <sup>✓</sup> ~~do~~ satisfies the basic eligibility criteria.

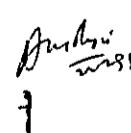
4. The C.A. is disposed of accordingly. No costs.

  
(H. RAJENDRA PRASAD)  
Member (A)

  
(D.H.NASIR)  
Vice-Chairman

Dated: 19th February, 1999.  
Dictated in Open Court.

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J. D. H. Nasir